# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-54(PB)/2018

## IN THE MATTER OF:

Alchemist Asset Reconstruction co. Ltd.

APPLICANT / PETITIONER

And

Jaipur Metals & Electricals Ltd.

RESPONDENT

### SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 01.02.2018

#### Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

#### PRESENTS:

For the Petitioner(s) Mr. Abhirup Das Gupta & Ms. Swati Sharma, dvs For the Respondent(s) Mr. Neeraj Chaudhry, Advocate

#### **ORDER**

Learned Counsel for the petitioner is directed to prepare the synopsis of all the events and dates on which the debt was advanced to the respondent-Corporate Debtor etc. etc. It should also be disclosed as to what were the stipulation in the agreement of debt. We have been shown an agreement dated 23.03.1995 and it is stipulated therein that the period of repayment is three years whereas we are in the year 2018. We are unable to appreciate as to how the period of limitation would be countable unless detailed synopsis is provided to us starting from the date of loan agreement

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and further events. Learned Counsel shall also indicate the provisions of Limitation Act on which reliance is being placed like Sections 14 and 19 or any other provisions and Articles.

List the matter on 1st March, 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

01.02.2018 V.Sethi